

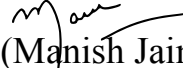
FIR No.189/2021
u/s 498A/304B/34 IPC
PS Punjabi Bagh
S/v Simranjeet Singh etc.

02.06.2021

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.
HC Sanjeev is present on behalf of IO Insp. Kuldeep Singh.
Accused Simranjeet is stated to be in JC.
Other accused is stated to be not arrested.
Put up for consideration on charge sheet on 08.07.2021.


(Manish Jain)
MM-01 /(West)/THC:Delhi
02.06.2021

FIR No.477/2021
u/s 25 Arms Act
PS Punjabi Bagh
S/v Akash

02.06.2021

Present: Ld. APP for the State.

Sh. Manobal Gupta, Id. Advocate for accused / applicant Akash.

An application under section 437 Cr.P.C. for grant of regular bail or in the alternative grant of interim bail for a period of 90 days moved on behalf of accused / applicant Akash.

Heard. Perused the reply filed by IO.

It is submitted by Id counsel that accused has been falsely implicated in the present case. It is further submitted that accused has been implicated in this case as he had made a complaint to the Lt. Governor and other higher official against the police official HC Virender. It is also submitted that alleged recovery has been effected and accused is no more required for any custodial interrogation. It is also submitted that accused is in JC since 28.05.2021.

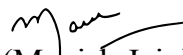
It is further submitted by Id. Counsel that Tihar Jail is overcrowded and recently several cases of Covid-19 have been detected in Tihar Jail and there the risk of spreading of corona virus is much higher to the accused in the jail. Ld. Counsel has also prayed in alternative to release the accused on interim bail for a period of 90 days. Ld. Counsel for accused has also submitted that alleged section falls into the category decided by the High Powered Committee in its minutes dated 04.05.2021 in which the HPC has laid down the criteria to release the under trial prisoners on interim bail. It is also submitted that accused is ready to abide by the terms of the bail.

Reply of IO has also been perused.

Bail application is opposed by the Ld. APP for the state stating that the recovery was effected from the accused itself. It is also submitted that accused is a habitual offender and previously involved in various cases, therefore, accused may not be granted bail.

Considering the above said submissions and the period of custody and the previous involvement of accused / applicant, I am of the considered opinion, at this stage, the accused shall not be granted regular bail. Accordingly, the bail application of accused Akash is hereby disposed of as dismissed.

As to the release of accused on interim bail for 90 days, he does not fall within the guidelines laid down by the Hon'ble High Powered Committee as he is involved in multiple cases. Accordingly, the same is also dismissed. Copy of order be given dasti to the Ld. Counsel for accused.


(Manish Jain)

MM-01 /(West)/THC:Delhi: 02.06.2021

FIR No.149/2021 & 213/2021
u/s 379/411 IPC
PS Punjabi Bagh
S/v Vishal @ Akash

02.06.2021

An application for calling status report from jail superintendent is moved on behalf of accused / applicant Vishal @ Akash.

Present: Ld. APP for the State.

Sh. Ranjan Kumar Jha, Id. Counsel for applicant.

Reply filed on behalf of jail superintendent.

Copy supplied to Id. Counsel electronically.

In view of reply filed, application is hereby disposed of.


(Manish Jain)

MM-01 /(West)/THC:Delhi
02.06.2021

FIR No.1065/2019
u/s 411 IPC
PS Punjabi Bagh
S/v Ajay s/o Raj Kumar

02.06.2021

Matter taken up through VC.

An application seeking release of accused Ajay on regular bail is moved.

Present: Ld. APP for the State.

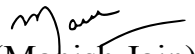
Sh. Pankaj Sharma, Id. Remand Advocate for accused.

IO is present.

Heard. Perused the reply of IO.

It is stated by IO that after the release of accused on interim bail previous year, the accused failed to surrender. However, it is not stated by the IO as to whether accused was re-arrested on his failure to surrender. Accordingly, IO is directed to file a further report as to whether accused is in custody or yet to be apprehended after his failure to surrender.

To come up on 03.06.2021.


(Manish Jain)
MM-01 /(West)/THC:Delhi
02.06.2021

FIR No.120/2021
u/s 379/411 IPC
PS Punjabi Bagh
S/v Abhishek @ Monty

02.06.2021

Present: Ld. APP for the State.

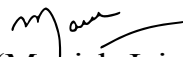
Sh. Pankaj Sharma, Id. Remand Advocate for accused / applicant
Abhishek @ Monty.

An application for interim bail in accordance with the resolution
passed by High Powered Committee is moved on behalf of accused /
applicant Abhishek @ Monty.

Heard. Perused the reply filed by IO.

As per reply of IO, accused is involved in multiple cases.
Accordingly, accused does not fall within the guidelines laid down by the
Hon'ble High Powered Committee. Accordingly, the present application
moved on behalf of accused / applicant Abhishek @ Monty is hereby
dismissed.

Copy of order be given dasti.


(Mahish Jain)

MM-01 /(West)/THC:Delhi
02.06.2021

FIR No.414/2020
u/s 379/411 IPC
PS Punjabi Bagh
S/v Rohit @ Jaat

02.06.2021

Present: Ld. APP for the State.

Sh. Pankaj Sharma, Id. Remand Advocate for accused / applicant
Rohit @ Jaat.

An application for interim bail in accordance with the resolution passed by High Powered Committee is moved on behalf of accused / applicant Rohit @ Jaat.

Heard. Perused the reply filed by IO.

As per reply of IO, accused is involved in multiple cases. Accordingly, accused does not fall within the guidelines laid down by the Hon'ble High Powered Committee. Accordingly, the present application moved on behalf of accused / applicant Rohit @ Jaat is hereby dismissed.

Copy of order be given dasti.


(Manish Jain)

MM-01 /(West)/THC:Delhi
02.06.2021

FIR No.24505/2020

u/s 379/411 IPC

PS Punjabi Bagh

S/v Rashid Ahmed

02.06.2021

Present: Ld. APP for the State.

Sh. Pankaj Sharma, Ld. Remand Advocate for accused / applicant Rashid Ahmed.

An application for grant of interim bail for 90 days moved on behalf of accused / applicant Rashid Ahmed.

Reply has been filed by IO.

It is submitted by Ld. Counsel that applicant is innocent and has been falsely implicated in the present case. Ld. Counsel for accused has submitted that alleged section falls into the category decided by the High Powered Committee in its minutes dated 04.05.2021 in which the HPC has laid down the criteria to release the under trial prisoners on interim bail. It is further requested that accused be released on furnishing personal bond before Jail Superintendent concerned. It is also submitted that accused is ready to abide by the terms of the bail.

Ld. APP for the state has opposed the application stating that accused may jump the bail and influence the witness if released.

I have heard the arguments on the bail application and have perused the report.

In view of the emergent circumstances arisen as a result the outbreak of second wave of Covid-19, in the Minutes of Meeting dated 04.05.2021 of the Hon'ble High Powered Committee for implementation of the directions issued by the Hon'ble Supreme Court of India in Suo Moto Petition (Civil) No/1/2020 and for decongestion of Jails, certain guidelines for release of prisoners on interim bail were passed.

Therefore, in view of the guidelines laid down by the Hon'ble High Powered Committee, the applicant is hereby granted interim bail for a period of **90** days on furnishing of personal bond in the sum of **Rs.5,000/-** to the satisfaction of Jail Superintendent concerned and further interim bail is granted subject to the condition that:

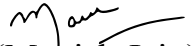
- (a) In case of change of the residential address, the applicant shall intimate the court and the jail authorities about the same;
- (b) That he shall maintain social distancing at public places in compliance of the order and directions of various authorities;
- (c) That he shall not engage himself in any criminal activity or shall not indulge into similar offence or any other whatsoever;



- (d) That he shall not influence with evidence in any manner;
- (e) That he shall not influence / intimidate the witnesses;
- (f) That the accused / applicant shall not change his mobile number / contact number furnished by him and ensure that the same remains operational during the period of interim bail. In case, he has not furnished his mobile / contact number, he is directed to furnish the same;
- (g) That he shall surrender before the concerned jail superintendent after completion of interim bail.

Application disposed of accordingly.

Copy of order be provided electronically to the Id. Advocate for the accused, as prayed for. Copy of order be also sent to the Jail Superintendent concerned.


(Mahish Jain)

MM-01 /(West)/THC:Delhi
02.06.2021

FIR No.029117/2020
u/s 379 IPC
PS Punjabi Bagh

02.06.2021

Matter taken up through VC.

An application for release of vehicle bearing registration no.DL5S AH 8472 (TVS Apache motorcycle) moved on behalf of applicant Manish Kumar.

Present: Ld. APP for the State.
Ld. Counsel for applicant.

It is submitted by applicant that he is the rightful owner of the aforesaid vehicle. It is also requested by applicant that the aforesaid vehicle may kindly be released to him.

IO has filed his reply wherein he has posed no objection to the release of vehicle.

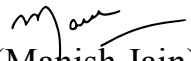
Heard. Perused the reply filed by IO.

In view of the submissions made, let vehicle bearing registration no. **DL5S AH 8472** be released to the rightful owner / applicant after due compliance of the guidelines laid down by Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.


(Manish Jain)

MM-01(West)/THC:Delhi

02.06.2021

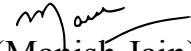
FIR No.913/2020
u/s 283 IPC
PS Punjabi Bagh
S/v Shafiq Mansuri

02.06.2021

Present: Ld. APP for the State.

Accused is stated to be on police bail.

In the interest of justice, put up for consideration on charge sheet
on 04.08.2021.


(Manish Jain)

MM-01 /(West)/THC:Delhi
02.06.2021

FIR No.629//2019
u/s 379/411/34 IPC
PS Punjabi Bagh
S/v Vikas @ Ashu

02.06.2021

Matter taken up through VC.

Present:

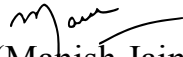
Ld. APP for the State.

Sh. Pankaj Sharma, Id. Remand Advocate for accused.

Reply not filed by IO.

IO seeks time to file reply.

At request, to come up on 03.06.2021.


(Mahish Jain)

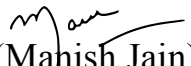
MM-01 /(West)/THC:Delhi
02.06.2021

FIR No.15//2020
u/s 379/34 IPC
PS Punjabi Bagh
S/v Karan

02.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.
Sh. Pankaj Sharma, Id. Remand Advocate for accused.
Reply not filed by IO.
IO seeks time to file reply.
At request, to come up on 03.06.2021.


(Mahish Jain)
MM-01 /(West)/THC:Delhi
02.06.2021

FIR No.
u/s
PS Punjabi Bagh

02.06.2021

Present: Ld. APP for the State.

(Manish Jain)
MM-01 /(West)/THC:Delhi